

Before the National Green Tribunal, Eastern Zone Bench, Kolkata

M.A. No.12/2024/EZ

In

Original Application No.14/2017/EZ



Tribunal on its own Motion

Re.: Kestopur and Bagjola Canals

...Applicant

Versus

The State of West Bengal & Ors.

...Respondents.

Affidavit on behalf of the respondent no. 2, Public Works Department.

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Filed by:

Rajib Ray
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ace
ANINDYA ROY CHOWDHURY
NOTARY GOVT. OF INDIA
Regn. No. 55745/25
CJM Court
283 Bankswal Street
Kolkata-700001

06 MAR 2026

Before the National Green Tribunal, Eastern Zone Bench, Kolkata
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Affidavit on behalf of the respondent no. 2, Public Works Department.

I, Sri Rana Taran, son of Sri Mati Lal Taran, aged about 51 years, by faith Hindu, by occupation service, working for gain as Executive Engineer, Barasat Highway Division No. I, Public Works (Road) Directorate having office at Purta Bhawan, 3rd Floor, Salt Lake City, Kolkata - 700091, do hereby solemnly affirm and declare as follows:-

1. That, I am the Executive Engineer, Barasat Highway Division No. I, Public Works (Road) Directorate and have been duly authorized by the respondent no. 2 to affirm this affidavit. I have made myself acquainted with the facts and circumstances of this case and am competent to affirm this affidavit.

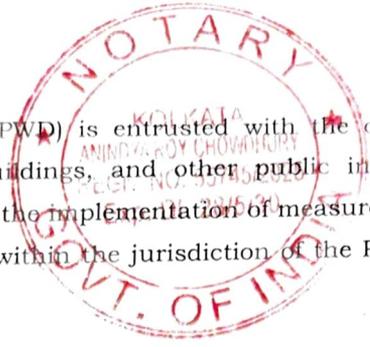
2. That this affidavit is being affirmed in compliance with the order dated 12.11.2025 passed by the Hon'ble Tribunal in M.A. No. 12/2024/EZ arising out of O.A. No. 14/2017/EZ, whereby the Hon'ble Tribunal was pleased to direct Respondent No. 2 to file an affidavit with all requisite details in respect of the following three aspects: (a) action taken for removal of solid waste already dumped and preventing further dumping of solid waste; (b) identification and removal of encroachment and preventing further encroachments; and (c) action taken for tapping of the drains and preventing discharge of untreated sewage/industrial effluents in the canal, along with details of projects undertaken/to be undertaken, budgetary allocation already made/to be made, and timelines for completion.

3. That, at the very outset it is submitted that Kestopur-Bagjola Canal does not come under the work and jurisdiction of Public Works Department. The cleaning of canals is not the work executed by Public Works Department.

atcc
ANINDYA ROY CHOWDHURY
NOTARY GOVT. OF INDIA
Regn. No. 55745/25
CJM Court
383 Bankpara Street
Kolkata-700091

06 MAR 2026

Rana Taran



4. The Public Works Department (PWD) is entrusted with the construction, repair, and maintenance of roads, buildings, and other public infrastructure. However, the removal of solid waste and the implementation of measures to prevent dumping of waste in canals do not fall within the jurisdiction of the Public Works Department.

5. However, identification and removal of encroachments within the canal area or along the canal banks do not fall under the jurisdiction of the Public Works Department. The matter may be dealt with by the concerned authority having jurisdiction over the canal.

6. The Public Works Department (PWD) is entrusted with the construction and maintenance of Kazi Nazrul Avenue. Drains along the road have been constructed for carrying surface runoff for storm water.

7. In view of the above facts indicated herein above, it is respectfully submitted that this answering respondent shall abide by any order or direction, passed by this Hon'ble Tribunal.

8. The statements made in paragraphs 1 to 6 are based on information derived from the records which are usually kept and maintained by the answering respondent in the ordinary course of business and which I believe to be true and correct, and the rest thereof are my humble submissions before this Hon'ble Tribunal.

Rana Taran

**Executive Engineer
Barasat HW Divn. No.-I
P.W. (Roads) Dte.
Govt. of W.B.**

Prepared in my office

Advocate

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

M.A. No.12/2024/EZ

In

Original Application No.14 of 2017

aw
**ANINDYA ROY CHOWDHURY
NOTARY GOVT. OF INDIA
Regn. No. 55745/25
GJM Court
283 Banksoli Street
Kolkata-700004**

*Solemnly Affirm & Declared Before
me on Identification of Ld. Advocate*

Anindya Roy Chowdhury
**ANINDYA ROY CHOWDHURY
NOTARY GOVT. OF INDIA
REGN. NO. 55745/25
GJM Court, Kolkata, W.B.**

06 MAR 2026

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Affidavit by respondent no. 2,
Public Works Department.

RAJIB RAY

Advocate

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High Court, Calcutta

Mob-9830132729/7980422764

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